

a strong foot-hold in the fast growing telecom sector; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): Yes, Sir.

(a) and (c) BHEL has entered into a Transfer of Technology (TOT) with C-DOT to manufacture C-DOT's MAX-XL digital exchanges under licence. C-DOT MAX-XL technology which is indigenously developed is state-of-the-art and incorporates modern features and services such as integrated Services Digital Network (ISDN), Intelligent Network (IN) services etc. Being most modern, adoption of this technology is likely to gain a strong foothold in the fast growing telecom industry.

(d) Government has begun inducting C-DOT MAX-XL technology into its network and has plans for its large scale induction.

#### **M.A.R.R. System**

[*Translation*]

3721. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Multi Access Rural Radio system has been imported instead of getting it manufactured by the Indian Telephone Industry;

(b) if so, the extent of amount spent on this account; and

(c) the reasons for not handing over this work to the I.T.I.?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) No Sir. Multi Access Rural Radio System are being manufactured in the country by M/S ITI as well as a number of private companies.

(b) Not applicable in view of (a) above.

(c) Consequent upon liberalisation of the Telecom Manufacturing Sector in early 90's, the Department procures equipment through open competitive bids and to get the best techno-economic offer. However, the Department reserves upto 35% of quantities required by it for procurement through its own PSUs i.e. M/S ITI & M/s HTL. Only the balance quantity is procured through open bidding.

#### **Integrated Development Scheme in M.P.**

3722. DR. LAXMINARAYAN PANDEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have received Integrated Development Scheme from the Forest Department of Madhya Pradesh in regard to the development of forest areas in Bastar district;

(b) if so, the details thereof;

(c) whether the said scheme has been accorded approval by the Union Government;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the likely time by which the scheme is to be accorded approval?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) to (f) A project proposal for treating 630 Ha forest land in Rajpur Dam and Dhanesara Nala Watershed in Bastar district was received in 1997-98 from the State Government of Madhya Pradesh. This Project has been approved under the Integrated Afforestation and Eco-Development Project Scheme for treating 480 Ha at a total cost of Rs. 42.67 lakhs, from 1997-98 to 2001-2002, as per approved cost norms and activities of the scheme.

#### **CrPC Amendment Bill**

[*English*]

3723. KUMARI MAMATA BANERJEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to introduce the CrPC Amendment Bill; and

(b) if so, the time by which the said Bill likely to be introduced?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) and (b) The Code of Criminal Procedure (Amendment) Bill, 1994, which proposes to amend certain provisions of the Code of Criminal Procedure, 1973 and the Indian Penal Code was introduced in the Rajya Sabha on 9th May, 1994. The Bill was subsequently referred to the Parliamentary standing Committee on Home Affairs which considered the Bill and submitted its report.

#### **Videocon Awards on Zee T.V.**

3724. SHRI AJAY CHAKRABORTY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether videocon Awards of Zee TV are national awards;

(b) if not, whether Doordarshan telecast the award function organised by ZEE TV;

(c) the policy under which the said telecast was made;

(d) whether the Prasar Bharati Board was consulted before telecast; and

(e) if not, the reasons therefor?